

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-9-2020

NELITO FORTES GOMES

.... **Petitioner**

Versus

MANOVIKAS ENGLISH MEDIUM
SCHOOL, SONSODO, GOGOL,
MARGAO AND 1 ANR.,

.... **Respondents.**

None for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. S. P. Munj,
Additional Government Advocate for the Respondents.

Coram : M. S. SONAK

Date : 19th May, 2020.

P. C.:

Issue notice to Respondent No. 1 returnable on 02.06.2020. The Registry to facilitate the issue of this notice without waiting for any assistance from the Petitioner.

2. The learned Advocate General appears for the Director of Education. The Registry to furnish a copy of the Letter Petition to

the learned Advocate General. The learned Advocate General states that the Director of Education will look into the issue and, if necessary, speak with the School Management and explore the possibility of amicable resolution.

3. Until further orders, it is expected that the School Management, which is otherwise known to be reasonable, will not take any coercive action against the students for non payment of advance fees.

4. Stand over to 02.06.2020.

M. S. SONAK, J.

msr.